

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Transferred Application No.74/86.

1. Dr.B.W.Yerawar,  
4G, Kokarn Society,  
Bamanwada, Ville Parle(East),  
Bombay.400 099.
2. Dr.(Mrs.)S.A.Chand,  
12 B, Block 4,  
Saldarshan,  
Nepeansea Road,  
Bombay.400 086.
3. Dr.N.D.Deshpande,  
5 Rocky Hill Flats,  
Narayan Dabholkar Road,  
Bombay.400 006.
4. Dr.K.J.Khade,  
B 14/4 New Airport Colony,  
Ville Parle (East),  
Bombay.400 099
5. Dr.(Mrs)Anjali Prakash,  
resident of Bombay.
6. Dr.(Miss)N.Idnani,  
Flat No.146, J.J.Shahani  
Colony, Mulund, (East),  
Bombay.400 087.
7. Dr.(Miss)L.A.Vazirani,  
Arthur House, 11 Cooperage Rd,  
Bombay.400 039.
8. Dr.(Mrs.)R.Malhotra,  
506, Indra Apartments,  
Carmichael Road,  
Bombay.400 026.
9. Dr.(Miss)V.M.Khardikar,  
C.S.S.Colony, Koliwada,  
Bombay.400 037.
10. Dr.Devki Kandan,  
C/o.Shri G.L.Maliwar,  
1/11 Vallabha Niwas,  
Malviya Road, Vile Parle(E),  
Bombay.300 057.

...Applicants

V/s.

1. Union of India,  
Central Government Advocate,  
Ministry of Law, Judiciary and  
Legal Affair, Aayakar Bhavan,  
Annex, New Marine Lines,Bombay.
2. Secretary Department of Health  
and Family Welfare,Nirman Bhavan,  
New Delhi.
3. Directorate General Health  
Services, New Delhi.
4. Deputy Director, Central Govt.  
Health Scheme (Directorate  
General Health Services),  
United India Building, 2nd  
Floor, Sir Phirozsha Mehta Road,  
Fort, Bombay.400 001.

... Respondents

...2.

Coram: Member(A), J.G.Rajadhyaksha,  
Member(J), M.B.Mujumdar.

Oral Judgment:

(Per J.G.Rajadhyaksha, Member(A))

Dated: 21/11/86.

Heard Shri P.L.Naik for Mr.M.A.Rane for the applicants. Respondents are absent. Shri Naik has produced a copy of an order passed by the Supreme Court in Civil Miscellaneous Petition No.11488 of 1986 in Civil Application No.3519/84. It is clear therefrom that it applies only to the Appellants in that particular matter. It is Shri Naik's contention that applicants in Transferred Application No.74/86 are similarly placed, so far as service conditions are concerned and they are entitled to a similar relief.

We are not in a position to ascertain the correctness of this position because the Respondents and their Advocate are not present before us. We therefore, propose to pass a similar order which is passed by the Supreme Court in the matter mentioned above. The Respondents are hereby directed to ascertain whether the applicants before us are similarly placed as the Petitioners in Miscellaneous Petition No.11488/86 in Civil Application No.3519/84 and ~~if~~ <sup>if</sup> ~~they find~~ that they are similarly placed, they will be at liberty to request the Union Public Service Commission to conduct a Special Examination by interview only in terms of Special Rule.2 of Rule 8 of the Central Health Services Rules, 1982 for selection/regularisation of the applicants from their original dates of the appointment. The application is therefore ~~is~~ disposed of on these lines with no order as to costs.

  
J.G. RAJADHYAKSHA  
MEMBER(A)

  
(M.B. MUJUMDAR )  
MEMBER(J).